

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

~~Case No. 1000~~

~~On the 1st Feb 2000~~

~~Order dated 6.2.2004~~

~~(D)~~

~~Vide L. No. 14~~

Order dated 6.2.2004

In this case the applicant has prayed for a direction to Respondents for disbursement of arrear dues in respect of leave salary for the period in Danapur Division, and interest on Provident Fund, leave salary, D.C.R.G. and commuted salary etc., within a period of one month. The Respondents in their reply have stated as follows :

" In obedience to the order of the Hon'ble Court, an amount of Rs.12,765/- towards interest @ 12% on Rs.31,134/- from the date of retirement to the date of actual payment and Rs.3011/- towards PF deducted in Danapur Division have already been passed for payment under C07 No - 053833 dated 24.9.98 through SBI/Iditnagar bearing cheque No. B 539007 dated 24.9.98. It is further stated that an amount of Rs.2102/- towards interest on leave on half average pay Rs.4984/- @ 12% has already been drawn through pay order No.0391165 dated 26.11.98.

The averments made in Para 4.6 disputed and are denied. It is respectfully submitted that the P.F. deducted in CKP Division amounting to Rs.31134/- was paid to the applicant through Cheque No. B 433449 dated 19.8.97. As already stated in the preceding para in regard to payment of interest on Rs.31,134/-, it is reiterated that an amount of Rs.12,765/- towards interest @ 12% on Rs.31134/- from the date of retirement to the date of actual payment as per Court order dated 2.7.98 has already been passed for payment under C0 7 No. 053833 dated 24.9.98".

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On a careful perusal of the above averments it however, does not appear that there has been any averment of payment of interest on D.C.R.G. In the aforesaid premises, we therefore, direct the Respondents to verify if any amount is still outstanding to be payable to the applicant. If it is ascertained that the applicant has to be still paid some amount towards D.C.R.G., un-paid leave salary and/or other counts, the Respondents shall make payment of the same, if not already paid, within two months from the date of communication of this order, failing which the aforesaid amount shall carry an interest at the rate of 9% after expiry of two months till the date of actual payment.

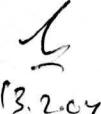
With the above observation and direction, the O.A. is disposed of.

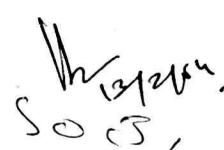
Shri S.Roy, learned Addl. Standing Counsel for the Respondents is present and heard.


VICE-CHAIRMAN (J)


VICE-CHAIRMAN (A)

Cohen's court
may be directed to
see Compt. Mr. Bhattacharya


B.B.


B. Bhattacharya
S.O.C.S.